

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 210

IB-360/ND/2021

**IA-4818/2023, IA 5409/2023, IA-2068/2023,
IA-4982/2023, IA-1525/2024**

IN THE MATTER OF:

**Indian Renewable Energy Development ... Applicant/Petitioner
Agency Ltd.**

Versus

**Taxus Infrastructure & Power Projects Pvt. ... Respondent
Ltd.**

Under Section: 7 of IBC, 2016

Order delivered on 25.04.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Manu Garg in IA-1525/2024, Adv. Akshay Sapre, Adv. Abhijeet Swaroop and Adv. Aneesha Rastogi in IA 2068 of 2023,

For the Respondent : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Sakshi Chahar in IA-5409/2023,

For the RP : Proxy Counsel R.K. Srivastava, RP Darshan Singh Anand

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-5409/2023: As the application for approval of Resolution Plan is listed today, the IA-5409/2023 has become infructuous and is **disposed of accordingly**.

IA-1525/2024: The RP who is present in person along with Proxy Counsel, categorically submitted that he has no objection to the prayer made in IA-1525/2024 filed for recalling the order dated 09.01.2024, in terms of which the proceedings qua Respondents in IA-4818/2023 were set ex parte.

In the wake, the application is allowed and the order dated 09.01.2024 is recalled. **The IA stands allowed.**

IA-4818/2023: As prayed by the Ld. Counsel appearing for the Respondent, two weeks time is granted for filing the reply.

List the IA on **28.05.2024**.

IA-2068/2023, IA-4982/2023: Arguments heard. **Order reserved.**

It would be open to Ld. Counsels for the parties to file the written arguments within three days. The judicial precedents/rules if any sought to be relied upon by the Ld. Counsels to buttress their respective pleas may be enclosed with the written arguments.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**